

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

CA(CAA)-83(ND)/2017

IN THE MATTER OF:

PIPL Business Advisors and Investment (P) Ltd.
and NIIT Technologies Ltd.

.... PETITIONER

SECTION :

Under Section 230-232

Order delivered on 16.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

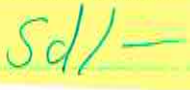
: Mr. Kamaljeet Singh, Advocate
Mr. Vikram Singh, Advocate

For the Respondent

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ORDER

Learned Counsel for the applicant is present. It is represented by the Ld. Counsel for the petitioner/applicant that an Application under Rule 11 of NCLT Rules, 2016 has been moved for re-fixing the date of the meetings as given in the memorandum. However, it is seen that the order in the Application No.CA(CAA)/83/2017 is yet to be passed and the same is only reserved. In view of the application being premature, the Counsel for the Applicants prays for withdrawal and the application is accordingly permitted to be withdrawn


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
16.8.2017